

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 836 OF 2024**

SARITA DWIVEDI

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH.

...RESPONDENT

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THROUGH

Date: 09.04.2025

Place: New Delhi

PRIYANKA SWAMI
ADVOCATE

Standing Counsel for STATE, Uttar Pradesh
F-13, JANGPURA, NEW DELHI 110014
E-mail: advpriyankaswami@gmail.com

581

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 836 of 2024



IN THE MATTER OF
SARITA DWIVEDI

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

**AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE LUCKNOW, UTTAR PRADESH IN
COMPLIANCE OF THE ORDER BY THIS HON'BLE TRIBUNAL DATED 20.02.2025**

I, Vishak G. aged about- 37 years, son of – S V Ganapathy Iyer, do hereby most solemnly state and affirm as under;

1. I am the District Magistrate, Lucknow, Uttar Pradesh and fully conversant with the facts and circumstances of the present case. I affirm that this Affidavit is being filed by the Deponent in compliance of order dated 20.02.2025 of this Hon'ble Tribunal.
2. That the instant case was heard by the Hon'ble Tribunal on 08.01.2025 and on the said date, the Hon'ble Tribunal passed an order dated 08.01.2025, the operative portion of which is quoted below for kind perusal of this Hon'ble Tribunal;

"We have gone through the affidavit filed by the District Magistrate, Lucknow. In the affidavit the District Magistrate has mentioned that the demarcation has been carried out on 28.12.2024 in respect of all the 5 ponds but he has not mentioned as to what further steps taken for restoration/rejuvenation of the ponds."



3. That in compliance of the aforesaid order dated 08.01.2025 passed by this Hon'ble Tribunal, the deponent constituted a committee under the Leadership of Sub

Divisional Magistrate, Sarojini Nagar, Lucknow for rejuvenation and restoration of the said pond land bearing Gata No(s). 1211, 1250, 1251, 1653 and 1681 and further it has been directed to submit a report regarding the restoration/rejuvenation of the pond land in compliance of the directions issued by the Hon'ble National Green Tribunal, New Delhi.

4. That it is most respectfully submits that the instant case was listed before the Hon'ble Tribunal on 20.02.2025 and on the said date this Hon'ble Tribunal has been pleased to pass the following order;

"1. Report has been filed by Respondent No.4- Municipal Corporation, Lucknow. Report dated 17.02.2025 has also been filed by the District Magistrate, Lucknow. Supplementary affidavit has been filed by Respondent No. 6.- M/s Omaxe Limited.

2. Written request for adjournment has been made on behalf of Mr. Mukesh Verma, Advocate for UKPCB.

3. While such written request for adjournment, when not opposed, deserves to be allowed but any such written request will not be a valid ground for not specifying the proceedings to be conducted on the next date of hearing.

4. Learned counsels for Respondents No. 5, 6 and 7 seek time for taking further action regarding restoration and rejuvenation of the ponds in question and filing of action taken reports in this regard.

5. The restoration and rejuvenation of the ponds be completed by 31.03.2025 and action taken reports may be filed at least one day before the next date of hearing fixed.

6. Written request made on behalf of Mr. Mukesh Verma, Advocate for UKPCB for adjournment is allowed.

7. List on 02.04.2025 for further hearing.

5. That it is most respectfully submitted that in compliance of the aforesaid order dated 20.02.2025 passed by this Hon'ble Tribunal, the spot inspection has been conducted by the team under the leadership of Sub Divisional Magistrate, Sarojini Nagar, Lucknow where it has been found that the excavation work of the ponds in question has been completed and pillars have been installed around the ponds. Tree plantations along the fencing of the subjected ponds have been done for rejuvenation



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of the ponds. It is further submitted that remote sensing satellite pictures of subject Gata locations shows that Gata numbers in question have been flat land since long period of time. The copy of the reports dated 28.03.2025 and 29.03.2025 along with the photographs and remote sensing satellite pictures are being annexed herewith as Annexure No.1 to this affidavit.

6. That in view of the aforesaid facts and circumstances narrated hereinabove it is expedient in the interest of justice that this Hon'ble Tribunal may graciously be pleased to take the instant affidavit of action taken report on record of the instant case. Further submitted that operative portion of order dated 08.01.2025 subsequently 20.02.2025 by Hon'ble tribunal has been complied, thus it is humbly requested to discharge the deponent from instant writ petition.

7. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

~~DEPONENT~~

VERIFICATION:

OATH COMMISSIONER OATH COMMISSIONER
Verified at Lucknow on this 1st day of April, 2025, that the contents of the above affidavit from paragraphs 1 to 7 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

OATH COMMISSIONER OATH COMMISSIONER OATH COMMISSIONER
Depoⁿent identified by Sri R-1 C. Mishra CS 2 office Luck



OATH COMMISSIONER
High Court, Allahabad
Lucknow Bench

No..... 0053776
Date..... 1.4.25

~~DEPONENT~~
OATH COMMISSIONER



लखनऊ नगर निगम

प्रेषक,

प्रभारी अधिकारी(सम्पत्ति)
लखनऊ नगर निगम,
लखनऊ।

पत्र संख्या सी-258/का०न०/25.....

दिनांक 29/03/2025.....

सेवा में,

उपजिलाधिकारी,
सरोजनी नगर
लखनऊ।

विषय:-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-836/2024 सरिता द्विवेदी बनाम स्टेट आफ यू०पी० व अन्य में पारित आदेश दिनांक 20.02.2025 के सम्बन्ध में।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-836/2024 सरिता द्विवेदी बनाम स्टेट आफ यू०पी० व अन्य में पारित आदेश दिनांक 20.02.2025 के अनुपालन के क्रम में प्रेषित अपने पत्र संख्या-1664/र०का०/2025 दिनांक 11.03.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें मा० राष्ट्रीय हरित अधिकरण नई दिल्ली के समक्ष सुनवाई हेतु नियत अग्रिम तिथि 02.04.2025 से पूर्व दिनांक 01.04.2025 को अनुपालन आख्या मा० न्यायालय के समक्ष प्रस्तुत किये जाने एवं ग्राम-औरंगाबाद खालसा की खसरा सं० 1211, 1250, 1251, 1653 व 1681 तालाब के खाते में दर्ज भूमि का Restoration and Rejuvenation का कार्य नियत दिनांक 31.03.2025 से पूर्व कराये जाने की अपेक्षा की गयी है, ताकि मा० न्यायालय के समक्ष एक्शन टेकन रिपोर्ट स-समय दाखिल करायी जा सके।

उक्त के सम्बन्ध में अवगत कराना है कि मा० न्यायालय के आदेश के क्रम में ग्राम-औरंगाबाद खालसा की खसरा सं० 1211, 1250, 1251, 1653 व 1681 तालाब के खाते में दर्ज भूमि को मूल रूप में लाने हेतु तहसील-सरोजनी नगर की राजस्व टीम तथा थानाध्यक्ष-थाना-बिजनौर, लखनऊ द्वारा उपलब्ध करायी गयी पुलिस बल की उपस्थिति में उपरोक्त सभी तालाब भूमियों को मूल स्वरूप में लाते हुये उनके चारों ओर पिलर लगाकर एवं प्लान्टेशन कर पुनर्सृजन का कार्य दिनांक 27.03.2025 को पूर्ण करा दिया गया है, जिसकी फोटोग्राफ संलग्न है।

अतः कृपया उपरोक्तानुसार अवगत होने का कष्ट करें।

भवदीय

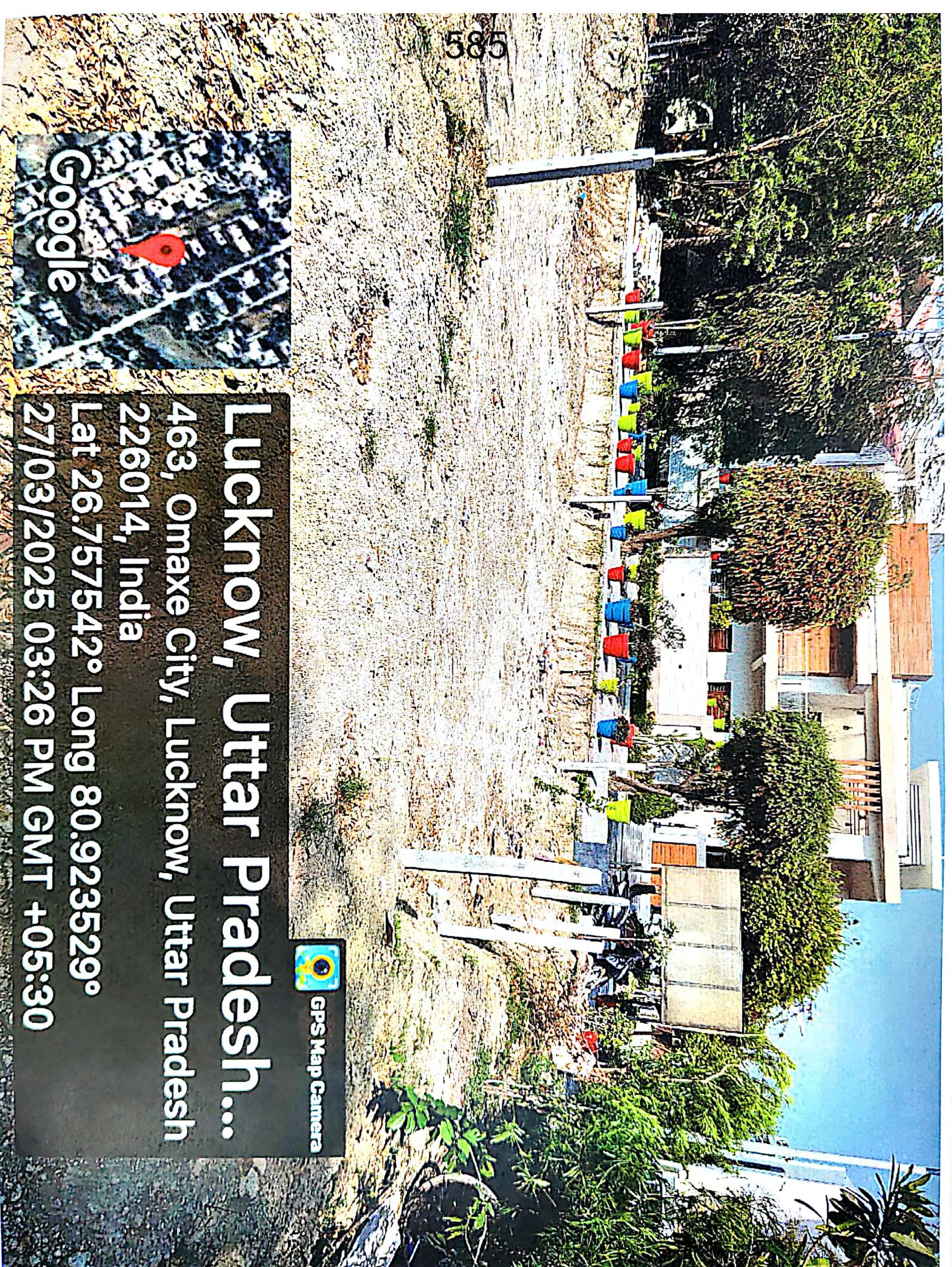

प्रभारी अधिकारी(सम्पत्ति)
लखनऊ नगर निगम

प्रतिलिपि:-

1. जिलाधिकारी, महोदय लखनऊ को सादर सूचनार्थ।
2. नगर आयुक्त, महोदय को सादर सूचनार्थ।
3. अपर जिलाधिकारी(प्रशासन) महोदय लखनऊ को सूचनार्थ।
4. अपर नगर आयुक्त महोदय को सूचनार्थ।



प्रभारी अधिकारी(सम्पत्ति)
लखनऊ नगर निगम



585

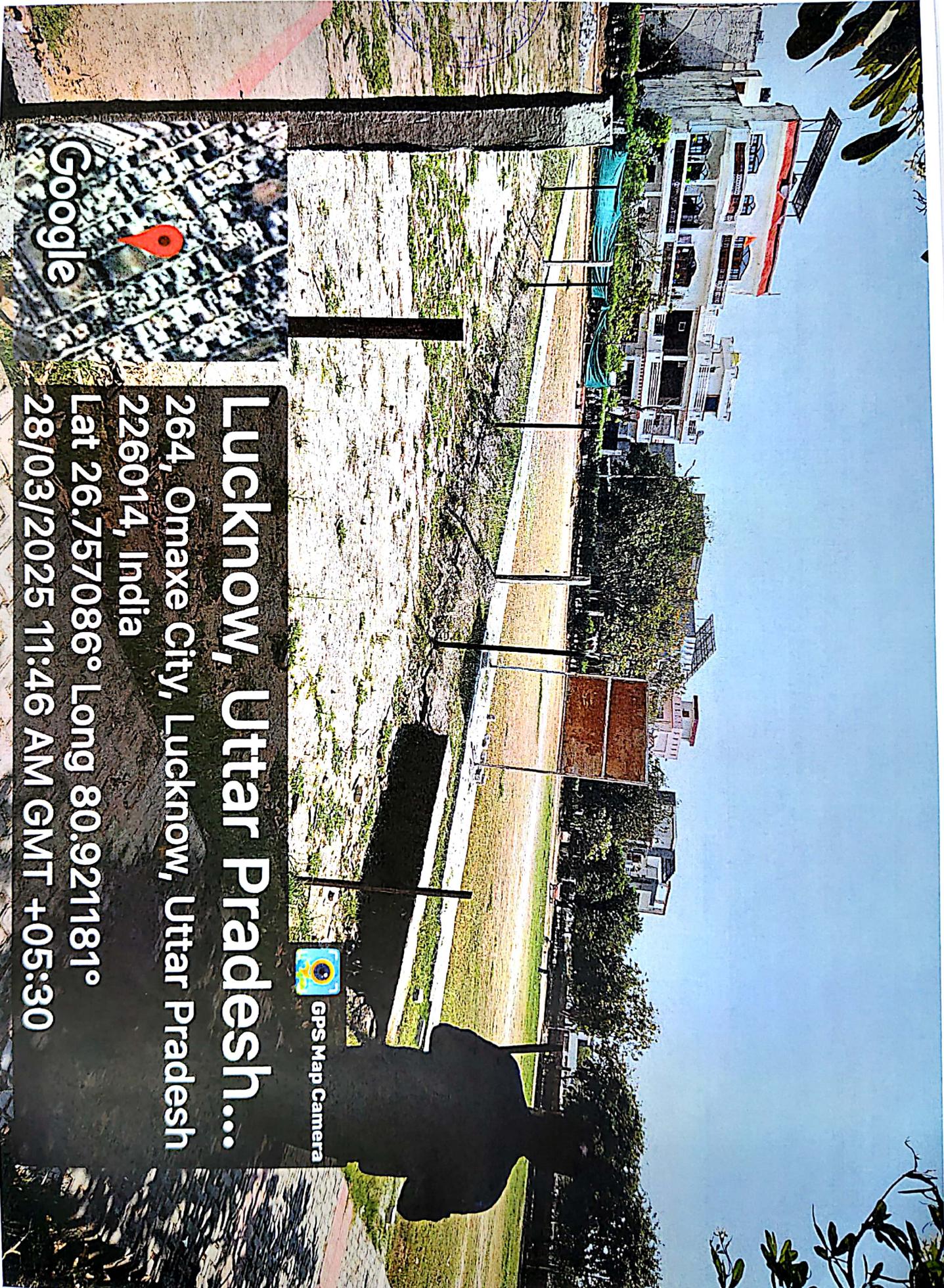


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GPS Map Camera



Google

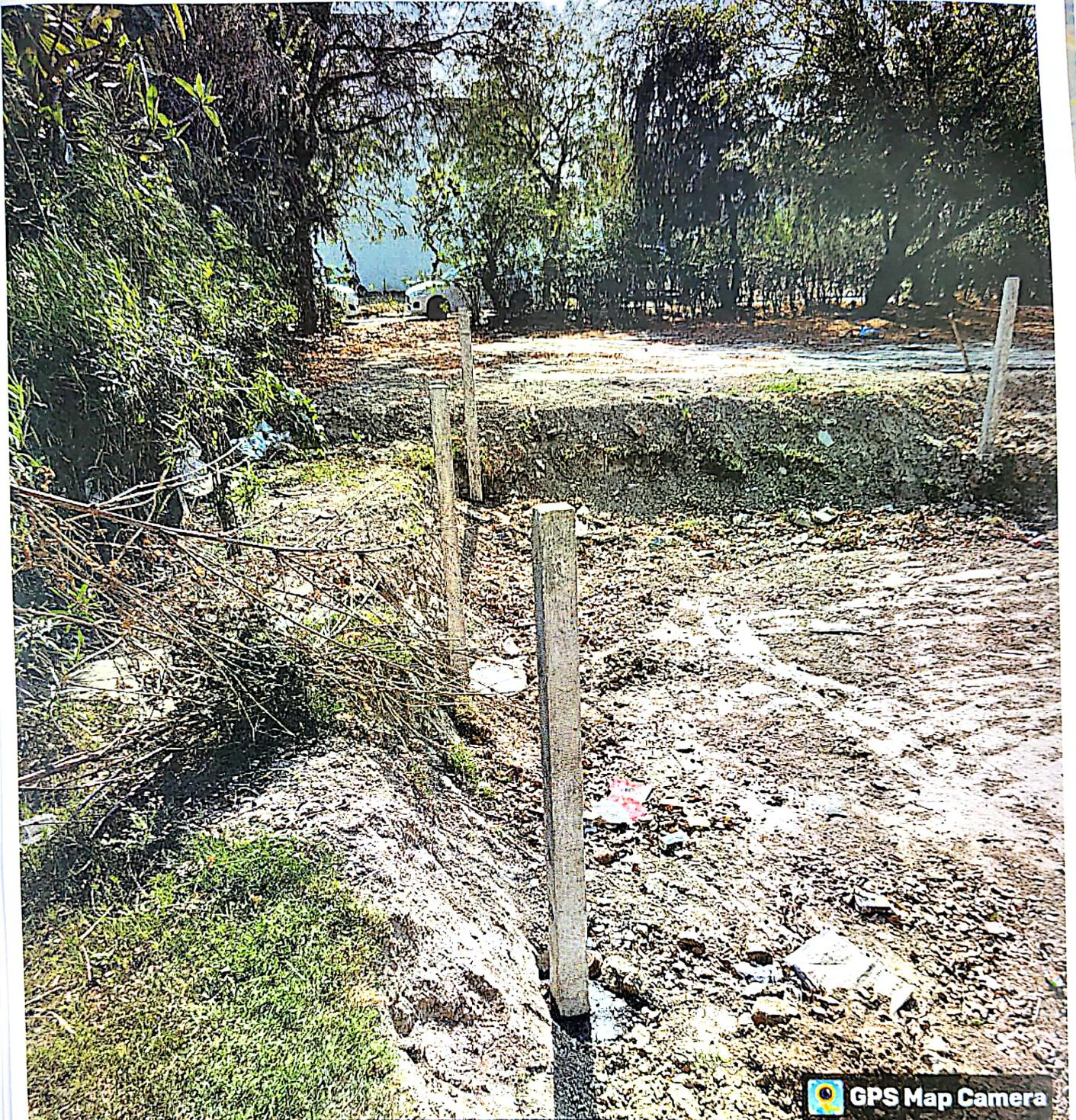
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588



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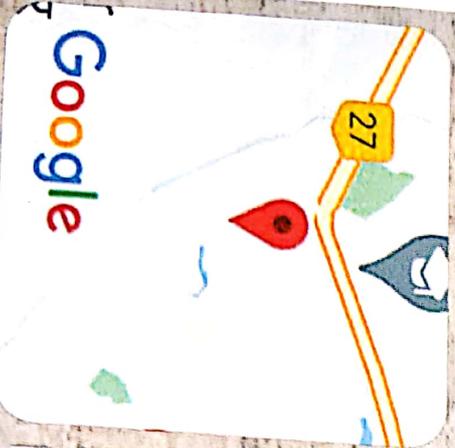
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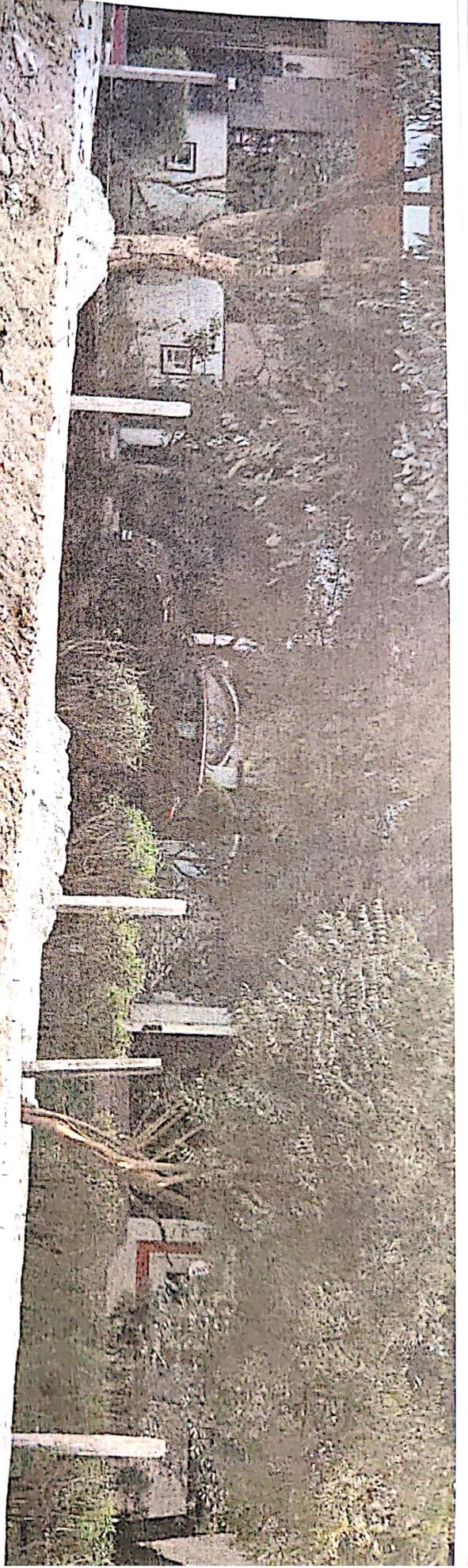
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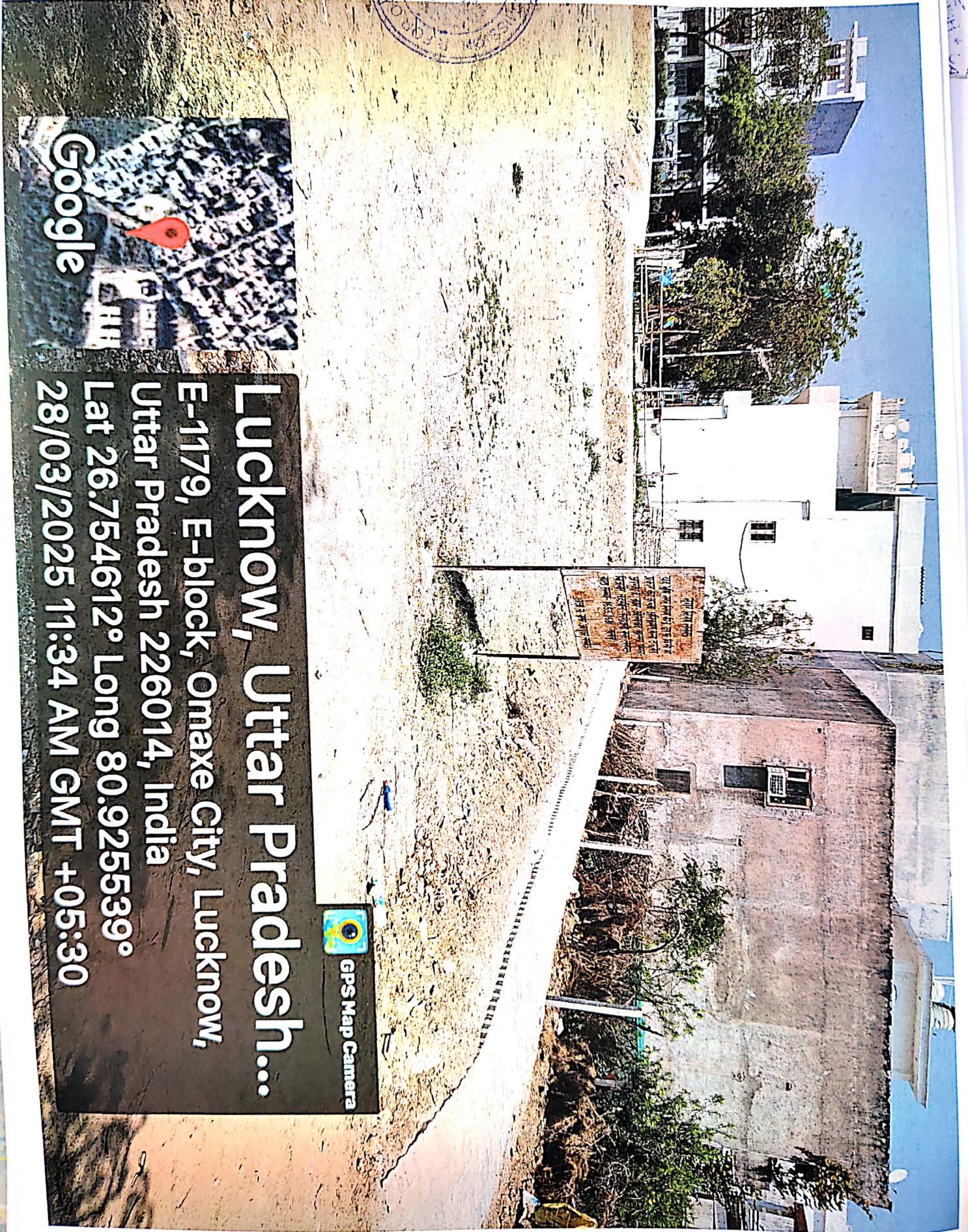
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Lucknow, Uttar Pradesh...

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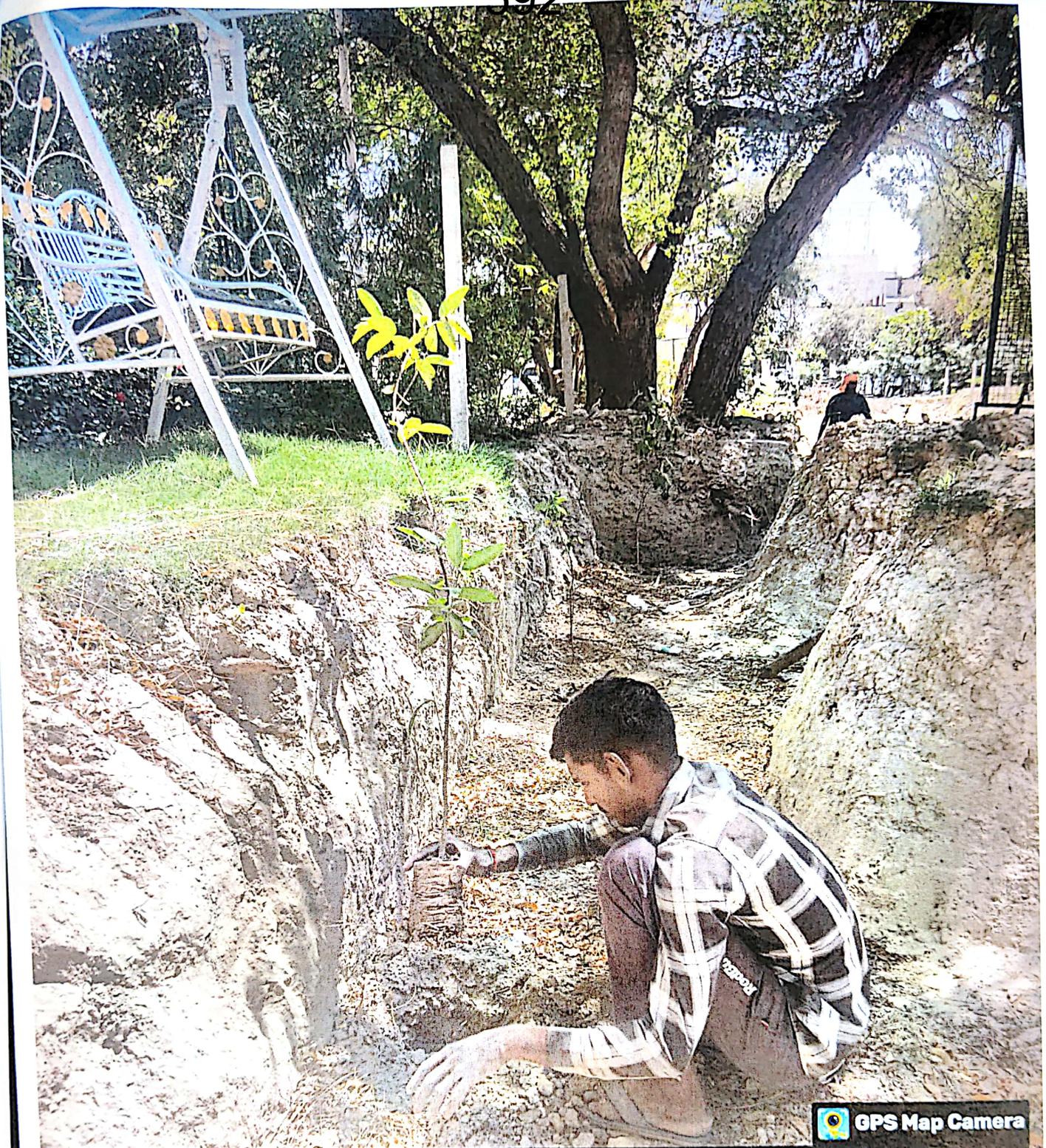


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GPS Map Camera





GPS Map Camera



Google

Lucknow, Uttar Pradesh, India

467, Omaxe City, Lucknow, Uttar Pradesh 226014, India

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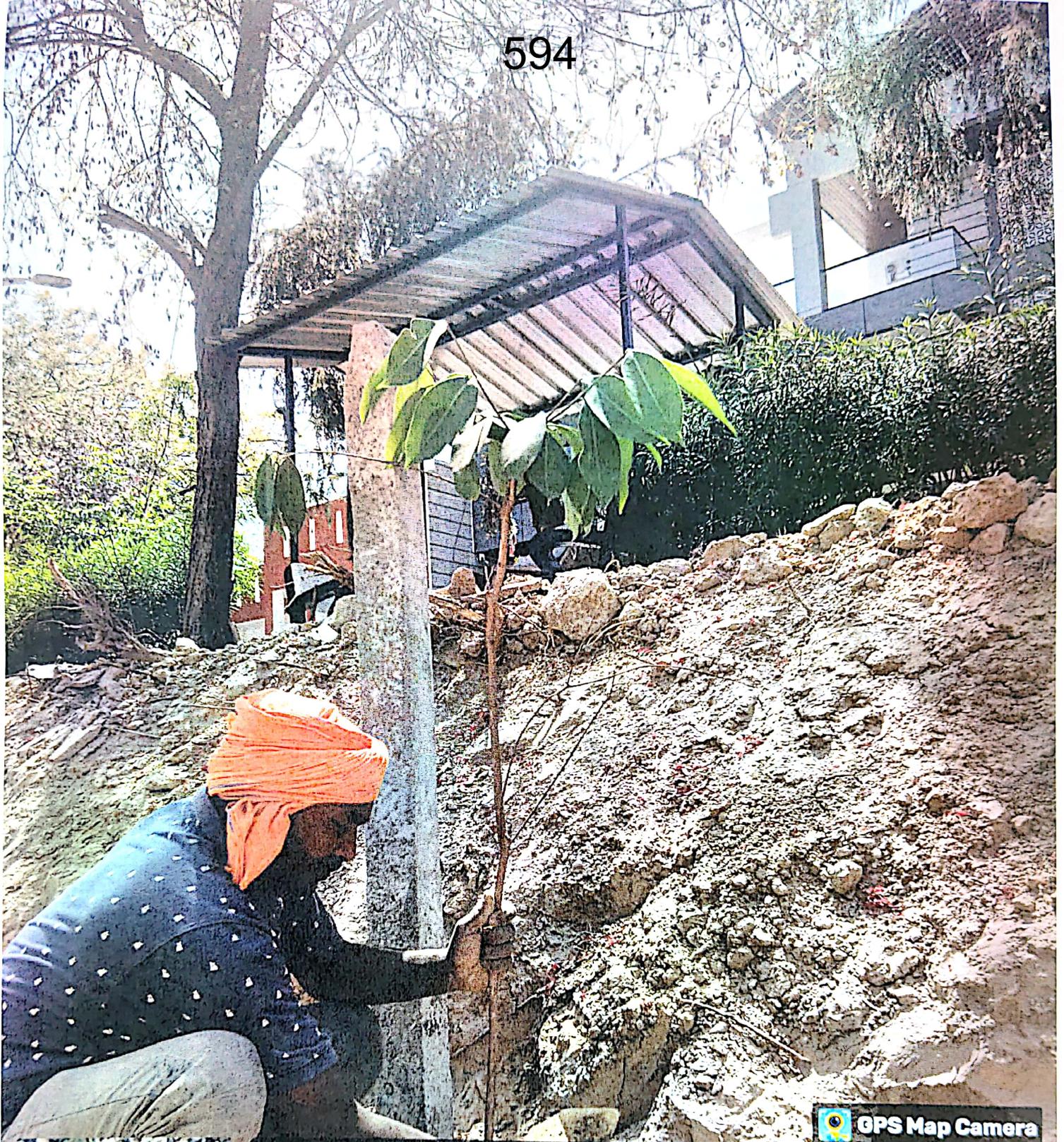
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लखनऊ, उत्तर प्रदेश, भारत
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594



GPS Map Camera

Lucknow, Uttar Pradesh, India

453, Omaxe City, Lucknow, Uttar Pradesh 226014, India

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कार्यालय उप जिलाधिकारी, सरोजनी नगर, लखनऊ

पत्रांक- 1694 / र0का0-जाँच / 2025

दिनांक 28.03.2025

सेवा में,

अपर जिलाधिकारी (प्रशासन)
लखनऊ।

महोदया,

सादर अवगत कराना है कि ग्राम औरंगबाद खालसा पर0 लखनऊ तह0 सरोजनी नगर लखनऊ के खसरा सं 1211/0.0910, 1250/0.0760, 1251/0.0250, 1653/0.0380, 1681/0.2020 हे0 जो तालाब श्रेणी की भूमियाँ हैं, के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित मूल आवेदन सं 0A/836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ उ0प्र0 व अन्य में परित आदेश दिनांक 20.02.2025 के प्रस्तर- 4 व 5 में उल्लिखित आदेश का क्रियात्मक अंश निम्नवत् है-

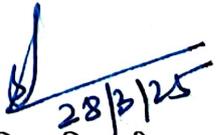
4. Learned counsels for respondents No.5, 6 and 7 seek time for taking further action regarding restoration and rejuvenation of ponds in question and filing of action taken report in this regards.
5. The restoration and rejuvenation of ponds be completed by 31.03.2025 and action taken reports may be filed at least one day before next date hearing fixed.

कार्यालय जिलाधिकारी, लखनऊ के पत्रांक- 567 / डीएलआरसी / एन.जी.टी / 2024 दिनांक 20.01.2025 में श्रीमान जिलाधिकारी महोदय द्वारा प्रश्नगत प्रकरण में उक्त तालाबों की बहाली/कायाकल्प (Restoration/Rejuvenation) कराये जाने हेतु उप जिलाधिकारी सरोजनी नगर, लखनऊ की अध्यक्षता में टीम गठन किया गया था जो निम्नवत् है-

5. उप जिलाधिकारी, सरोजनी नगर, लखनऊ - अध्यक्ष
6. नगर आयुक्त, नगर निगम द्वारा नामित अधिकारी एवं टीम।
7. सचिव, लखनऊ विकास प्राधिकरण, लखनऊ द्वारा नामित अधिकारी।
8. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

उक्त के क्रम में वर्तमान में स्थलीय निरीक्षण में पाया गया कि उक्त प्रश्नगत तालाबों के खुदाई का कार्य पूर्ण हो चुका है एवं मौके पर तालाबों के चारों तरफ पिलर लग गये हैं। जिसमें उक्त तालाबों की बहाली/कायाकल्प (Restoration/Rejuvenation) का कार्य नगर निगम लखनऊ द्वारा किया जा रहा है। (मौके की फोटोग्राफ संलग्न)

संलग्नक: उपरोक्तानुसार।

 28/3/25

उप जिलाधिकारी
सरोजनी नगर, लखनऊ।



महोदय,

सादर अवगत कराना है कि ग्राम औरंगबाद खालसा पर 0 लखनऊ तह 0 सरोजनी नगर लखनऊ के खसरा सं 1211/0.0910, 1250/0.0760, 1251/0.0250, 1653/0.0380, 1681/0.2020 हे 0 जो तालाब श्रेणी की भूमियाँ हैं, के सम्बन्ध में मा 0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित मूल आवेदन सं 0A/836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ उ 0 प्र 0 व अन्य में परित आदेश दिनांक 20.02.2025 के प्रस्तर- 4 व 5 में उल्लिखित आदेश का क्रियात्मक अंश निम्नवत् है-

4. Learned counsels for respondents No.5, 6 and 7 seek time for taking further action regarding restoration and rejuvenation of ponds in question and filing of action taken report in this regards.
5. The restoration and rejuvenation of ponds be completed by 31.03.2025 and action taken reports may be filed at least one day before next date hearing fixed.

कार्यालय जिलाधिकारी, लखनऊ के पत्रांक- 567/डीएलआरसी/एन.जी.टी/2024 दिनांक 20.01.2025 में श्रीमान जिलाधिकारी महोदय द्वारा प्रश्नगत प्रकरण में उक्त तालाबों की बहाली/कायाकल्प (Restoration/Rejuvenation) कराये जाने हेतु उप जिलाधिकारी सरोजनी नगर, लखनऊ की अध्यक्षता में टीम गठन किया गया था जो निम्नवत् है-

1. उप जिलाधिकारी, सरोजनी नगर, लखनऊ - अध्यक्ष
2. नगर आयुक्त, नगर निगम द्वारा नामित अधिकारी एवं टीम।
3. सचिव, लखनऊ विकास प्राधिकरण, लखनऊ द्वारा नामित अधिकारी।
4. क्षेत्रीय अधिकारी, उ 0 प्र 0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

उक्त के क्रम में वर्तमान में स्थलीय निरीक्षण में पाया गया कि उक्त प्रश्नगत तालाबों के खुदाई का कार्य पूर्ण हो चुका है एवं मौके पर तालाबों के चारों तरफ पिलर लग गये हैं। जिसमें उक्त तालाबों की बहाली/कायाकल्प (Restoration/Rejuvenation) का कार्य नगर निगम लखनऊ द्वारा किया जा रहा है। (मौके की फोटोग्राफ संलग्न)

संलग्नक: उपरोक्तानुसार।

आख्या सेवा में सादर प्रेषित।


27/3/25
क्ष. औरंगबाद खालसा
27-3-2025

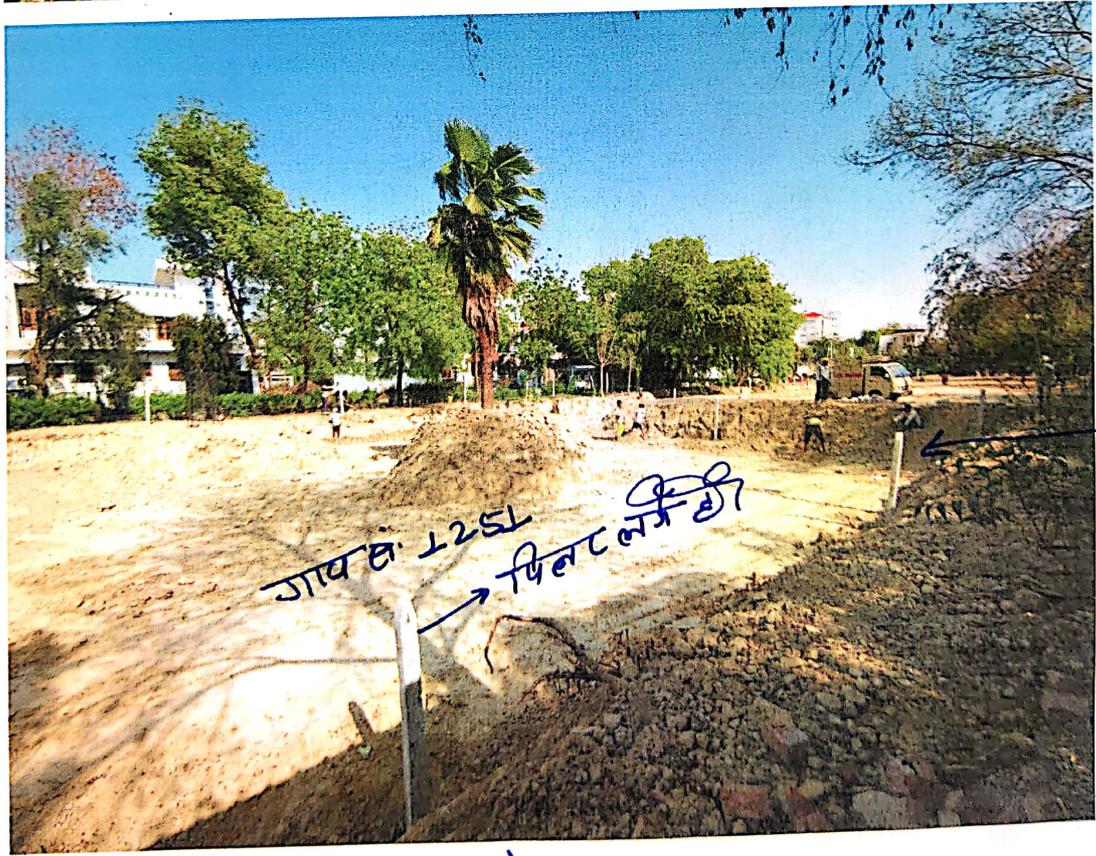

27/03/2025
rel(ny)


28/3/25
sam(ng)

597
जी.के. का प्लॉट नं. 1250



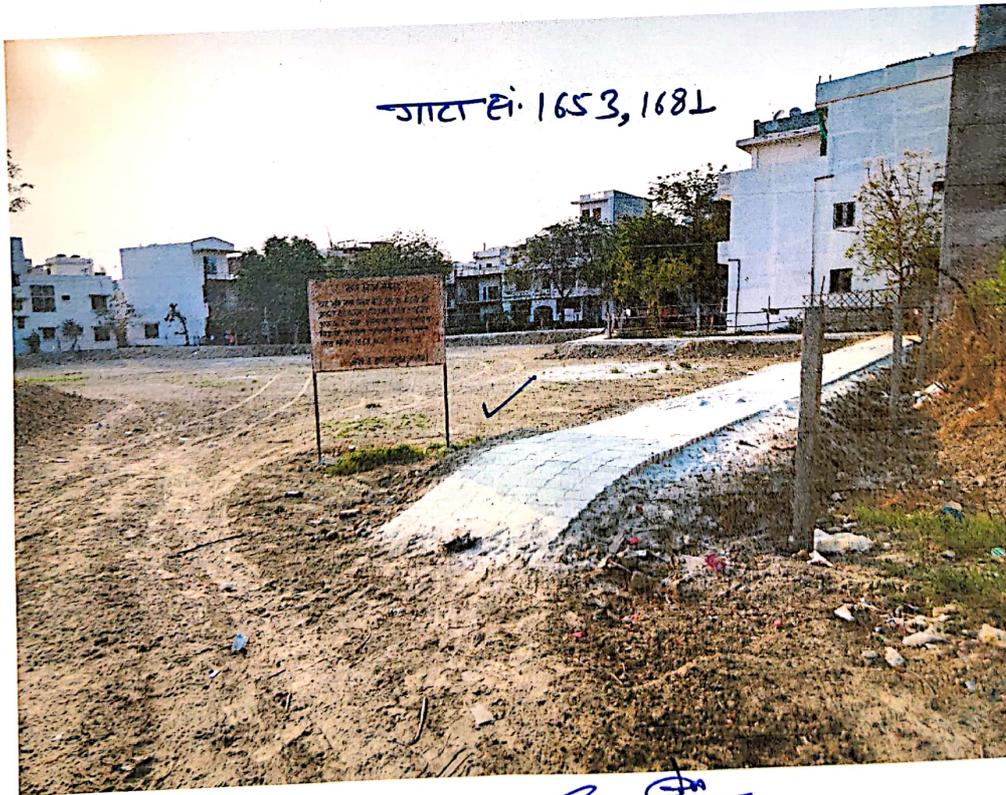
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जाय. सं.
1251

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प्लॉट नं. 508
जोड़ का



[Handwritten signature]

ਪੰਜਾਬ



ਗਾਹਾ ਈ. 168L



ਗਾਹਾ ਈ. 1211

→ ਗਾਹਾ ਈ. 1211 ਤਾਲਾਬ ਦਾ ਉਪਯੋਗ ਦਸ਼ਾਨੀਯ ਲੀਜ਼ੀ ਦੁਆਰਾ
 ਚੱਠ ਬ੍ਰਜਾ ਵਧਣ ਕੇ ਕੁਝ ਡਿੰ ਉਪਯੋਗ ਤੋਂ ਲਾਭਾ ਜਾ ਰਹਾ ਈ।

ਦੇਵ ਸਿੰਘ

चार्ज- 1853, 1681

600

Lucknow, Uttar Pradesh, In...
Ritu Bua, 394, Omaxe City, Lucknow, Uttar Pradesh 226014, India
Lat 26.754645° Long 80.925554°
24/03/2025 04:56 PM GMT +05:30



GPS Map Camera

Google



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कार्यालय जिलाधिकारी, लखनऊ

संख्या - 567 / डीएलआरसी / एन.जी.टी. / 2024

दिनांक - 20 जनवरी, 2025

आदेश

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0संख्या-838/2024 सरिता द्विवेदी बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 08.01.2025 के विन्दु संख्या-3 में निम्नवत आदेश पारित किए गये हैं -

" The District Magistrate, Lucknow, Uttar Pradesh is directed to file an affidavit at least 3days before the date of hearing fixed mentioning in detail the step taken for restoration/rejuvenation of the ponds in question. " उपरोक्त आदेश के समादर में ग्राम औरंगाबाद खालसा परगना विजनौर तहसील सरोजनीनगर जनपद लखनऊ में विकसित टाउनशिप के अंदर स्थित तालाब गाटा संख्या-1211,1250,1251,1653 व 1681 की बहाली/कायाकल्प (restoration/rejuvenation) कराये जाने हेतु उप जिलाधिकारी, सरोजनीनगर की अध्यक्षता में निम्नवत कमेटी का गठन किया जाता है :-

1. उप जिलाधिकारी, सरोजनीनगर, लखनऊ - अध्यक्ष
2. नगर आयुक्त, नगर निगम द्वारा नामित अधिकारी एवं टीम।
3. सचिव, लखनऊ विकास प्राधिकरण, लखनऊ द्वारा नामित अधिकारी।
4. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।

उपरोक्तानुसार गठित कमेटी से माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 08.01.2025 में दिये गये निर्देशों के अनुपालन में संयुक्त रूप से उल्लिखित भूमियों के संबंध में बहाली/कायाकल्प(restoration/rejuvenation) सम्बन्धी कार्यवाही करते हुए अनुपालन आख्या उपलब्ध कराना सुनिश्चित करेंगे।

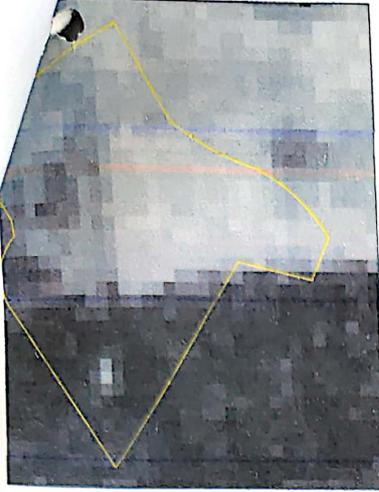
(विशाख जी.)
जिलाधिकारी,
लखनऊ

प्रतिलिपि - निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. नगर आयुक्त, लखनऊ।
2. सचिव, लखनऊ विकास प्राधिकरण, लखनऊ।
3. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. उप जिलाधिकारी/तहसीलदार-सरोजनीनगर, लखनऊ।

जिलाधिकारी,
लखनऊ

602



1965



2003



2006



2010



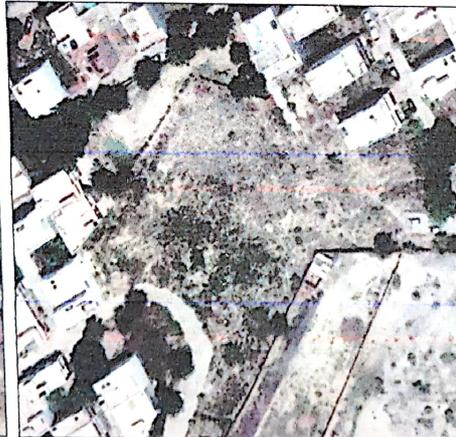
2012



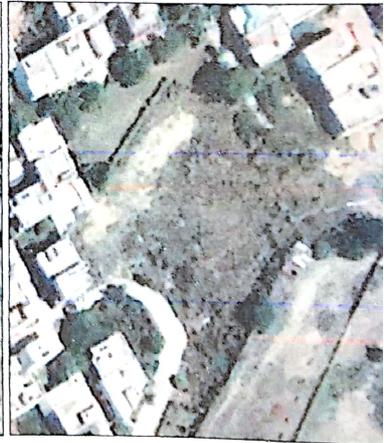
2014



2016



2018



2020



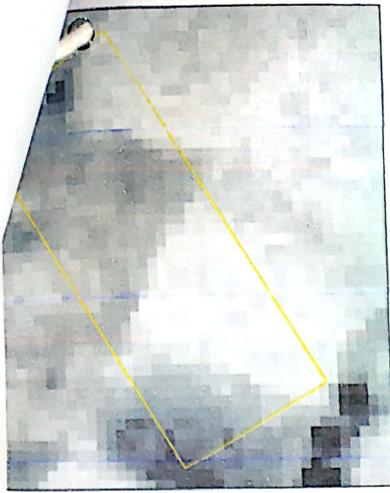
2022



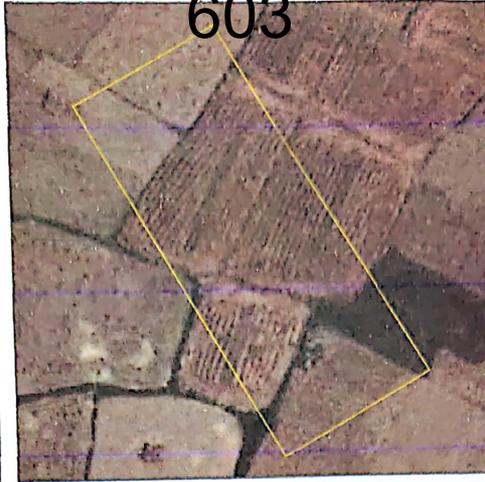
2024



603



1965



2003



2006



2010



2012



2014



2016



2018



2020

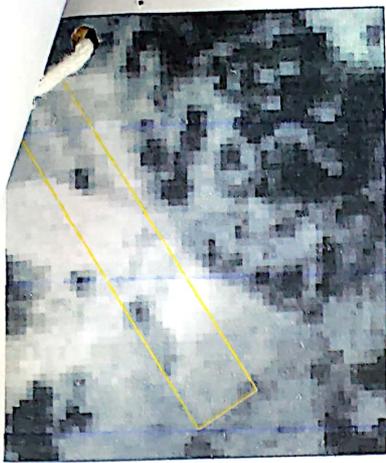


2022

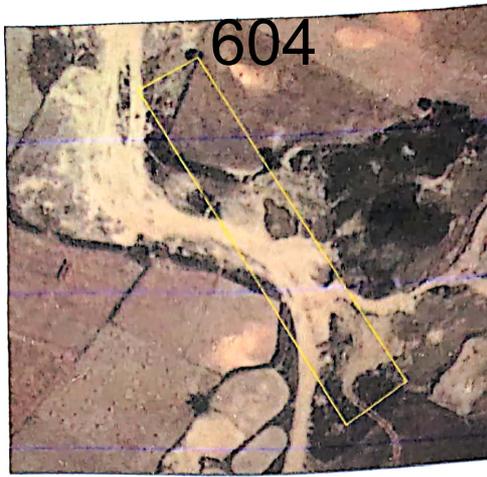


2024





1965



2003



2006



2010



2012



2014



2016



2018



2020



2022



2024

Item No.08

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.836/2024

Sarita

Applicant

Versus

State of U.P. & Ors.

Respondents

Date of hearing: 20.02.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Mr. Amit Shukla, Advocate for UPPCB Respondent No.2.
Mr. Raj Kumar, Advocate for CPCB-Respondent No.3.
Ms. Priyanka Swami, Advocate for DM Lucknow and MC
Lucknow Nagar Nigam-Respondent no.5 and 7.
Mr. Ashwin Kr. Nair, Mr. Wazid Hasan, Mr. Shiv Prem and
Ms. Charu Rana, Advocates for Respondent No. 6.**ORDER**

1. Report has been filed by Respondent No.4- Municipal Corporation, Lucknow. Report dated 17.02.2025 has also been filed by the District Magistrate, Lucknow. Supplementary affidavit has been filed by Respondent No. 6.- M/s Omaxe Limited.

2. Written request for adjournment has been made on behalf of Mr. Mukesh Verma, Advocate for UKPCB.

3. While such written request for adjournment, when not opposed, deserves to be allowed but any such written request will not be a valid

ground for not specifying the proceedings to be conducted on the next date of hearing.

4. Learned counsels for Respondents No. 5, 6 and 7 seek time for taking further action regarding restoration and rejuvenation of the ponds in question and filing of action taken reports in this regard.
5. The restoration and rejuvenation of the ponds be completed by 31.03.2025 and action taken reports may be filed at least one day before the next date of hearing fixed.
6. Written request made on behalf of Mr. Mukesh Verma, Advocate for UKPCB for adjournment is allowed.
7. List on 02.04.2025 for further hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 20th, 2025
O.A. No.836/2024
M